File No.: 34/1/2017-Vig. Government of India Ministry of Law and Justice Department of Legal Affairs

> Shastri Bhawan, New Delhi Date: - 4th August, 2025

OFFICE ORDER

Subject: - Constitution of Complaints Committee under section 4 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013-reg.

The Complaints Committee to deal with the complaints of sexual harassment in the D/o Legal Affairs and Legislative Department is reconstituted as follows: -

Name and Designation	Department	Role in ICC
Smt. Varsha Chandra, JS & LO	Law Commission of India	Chairperson
Smt. Arti Chopra, Addl LC	Legislative Department	Member
Shri. J. P. Dubey, DLA	Department of Legal Affairs	Member
	Department of Legal Affairs	Member
Ms. Anita Sharoha, Advocate	Member from NGO	Member

- The Complaints Committee shall be deemed to be the inquiry authority appointed by the disciplinary authority for the purpose of CCS (CCA) Rules, 1965. The report of the Complaints Committee should be treated as an inquiry report. It will examine the complaints made against sexual harassment of women employee(s) and, if necessary, conduct an inquiry. On completion of the same, the committee will submit its findings to the Deputy Secretary (Admn. - I), Department of Legal Affairs for further necessary action.
- Ms. Anita Sharoha, Advocate will be entitled to travelling allowances as per Rule 3 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Rules, 2013 for participating in the proceedings/meetings of the Committee.

(Shweta Kamboj) **Under Secretary**

To,

1. The Chairperson and all the Members of the Complaints Committee.

2. Ms. Anita Sharoha, A-176, Saini Tower, Kotla Mubarak Pur, Opp. Defence Colony, New Delhi.

3. Ms. Bhavna Arora, C-53, 3rd Floor, Ganesh Nagar, Pandav Nagar Complex, Delhi - 110092

4. PS to Hon'ble MSLJ (I/C) /PSO to LS.

5. All Officers and Sections of the Department of Legal Affairs and Legislative Department.

Copy for information to: -Secretary, Ministry of Women and Child Development

Composition of Internal Complaints Committee: -

	Designation		Phone No.	
	Smt. Varsha Chandra, JS& LO	Chairperson		varsha.chandra67@gov.ir
2.	Smt. Arti Chopra, Addl. LC	Member	23384065	arti.chopra@nic.in
3.	Shri. J. P. Dubey, DLA	Member	8584919248	jp.dubey76@gov.in
	Smt. Pratibha Ahuja, DS	Member	011- 23384777	pratibha.ahuja@nic.in
5.	Ms. Anita Sharoha, Advocate	Member		power_law@yahoo.com

No. 34/1/2017-Vig Government of India Ministry of Law & Justice Department of Legal Affairs Vigilance Unit

> Shastri Bhawan, New Delhi Dated the September, 2024

OFFICE MEMORANDUM

Subject:- Internal Complaint Committee (ICC) for Branch Secretariat Bangalore - reg.

The undersigned is directed to refer to email dated 4.9.2024 received from Branch Secretariat Bangalore on the subject mentioned above and to say that their request for co-opting the Internal Complaint Committee (ICC) constituted in the Main Secretariat has been acceded to. Accordingly, any complaints regarding sexual harassment of women at workplace pertaining to the Branch Secretariat, Bangalore would be handled by the ICC formed in the Main Secretariat.

2. It is requested to issue necessary orders and circulate it among the employees of Branch Secretariat Bangalore.

(V.S. Chauhan)

Under Secretary to the Govt. of India

Tel. 2338 3634

To,

Shri B. Nanda Kumar,
Deputy Legal Adviser & In-charge,
Branch Secretariat Bangalore,
Department of Legal Affairs
4th Floor, D & F Wing, Kendriya Sadan
Koramangala, Bangalore - 560 034.

No. 34/1/2017-Vig Government of India Ministry of Law & Justice Department of Legal Affairs Vigilance Unit

> Shastri Bhawan, New Delhi Dated the September, 2024

OFFICE MEMORANDUM

Subject:- Internal Complaint Committee for Central Agency Section - reg.

The undersigned is directed to refer to OM No. A-60011/3/2023-Admn.CAS- Part-1 dated 6.9.2024 received from Central Agency Section on the subject mentioned above and to say that their request for co-opting the Internal Complaint Committee (ICC) constituted in the Main Secretariat has been acceded to. Accordingly, any complaints regarding sexual harassment of women at workplace pertaining to the Central Agency Section would be handled by the ICC formed in the Main Secretariat.

 It is requested to issue necessary orders and circulate it among the employees of Central Agency Section.

(V.S. Chauhan)

Under Secretary to the Govt. of India

Tel. 2338 3634

To,

Shri Raj Bahadur,
Addl. Govt. Advocate & HOO,
Central Agency Section,
Department of Legal Affairs,
2rd Floor, ILI Building,
Bhagwan Das Road, New Delhi.

No.C-13019/8/2024-Admn./Chn. भारत सरकार/Government of India विधि और न्याय मंत्रालय/Ministry of Law and Justice विधि कार्य विभाग/Department of Legal Affairs शाखा सचिवालय-चेन्नै/Branch Secretariat - Chennai

> 3rd Floor, Shastri Bhawan Annex e. Chennai 600 006.

> > Dated: | Thay 2024

OFFICE MEMORANDUM

Sub: Constitution of Internal Complaints Committee, who will look into complaints of Sexual Harassment at Workplace - according to provisions of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 - reg.

In compliance with the directions given by the Hon'ble Supreme Court's ludgment dated 12.5.23 in AURELIANO FERNANDES Vs THE STATE OF GOA & ORS., the competent authority in the Department of Legal Affairs, Branch Secretariat, Chennai hereby constitutes the following Internal Compliance Committee (ICC) under Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 as under:

i. Smt. R. Jayalakshmi, DLA (Retd.)/Consultant : Chairperson

ii. Shri Jaspal Singh Dhanju, DLA

iii. Smt. Vijaya Ramanathan, SO

iv. Smt. P. Shanthi. PS

: Member-Secretary

: Member

: Member

- The ICC shall deal with the cases/complaints as per guidelines issued by the Ministry of Personnel, Public Grievances and Pension (Department of Personnel & Training) O.M.No.11013/2/2014-Estt.(A-III) dt.16th July 2015 and O.M.No.11013/7/2016-Estt.(A-III) dt.22 nd December 2016.
- In the event of expiry of tenure/transfer/retirement of any of the above office bearers, the Internal Complaints Committee (ICC) shall be suitably reconstituted with the approval of the competent authority in this Branch Secretariat, Chennai. The initial tenure of the above ICC is proposed to be one year, which may be extended further or a fresh committee constituted as decided by the competent authority from time to time.
- 4. The women employees of Department of Legal Affairs, Branch Secretariat, Chennai may bring their problems, grievances and complaints, if any, to the notice of the Committee through the Member Secretary. The contact details and e-mail IDs are given at Annexure.

 The terms of the Committee will be for a period of one year w.e.f. 17th May 2024 or till further orders, whichever is earlier.

E-Devel (SUDARSHANA K) ADDITIONAL GOVT. ADVOCATE & IN-CHARGE

To

. Smt. R. Jayalakshmi, DLA (Retd.)

- 2. Shri Jaspal Singh Dhanju, DLA
- 3. Smt. Vijaya Ramanathan, SO
- 4. Smt. P. Shanthi, PS

Copy to:

- 1. All Officers/Officials of D/o Legal Affairs, Branch Secretariat, Chennai.
- 2. Shri Varun Singh Chauhan, Under Secretary (Vig.), Vigilance Section, Main Secretariat, New Delhi for information

Annexure

Name & Designation	Contact No.	E-Mail ID
Smt. R. Jayalakshmi, DLA (Retd.)/Consultant	99401 68350	jayalakshmirajeevan@gmail.com
Shri Jaspal Singh Dhanju, DLA	99155 66134	js.dhanju@gov.in
Smt. Vijaya Ramanathan, SO	97103 91515	viji.ramanathan@gov.in
Smt. P. Shanthi, PS	99406 18430	shanthi.p@gov.in
	Smt. R. Jayalakshmi, DLA (Retd.)/Consultant Shri Jaspal Singh Dhanju, DLA Smt. Vijaya Ramanathan, SO	Smt. R. Jayalakshmi, DLA 99401 68350 (Retd.)/Consultant Shri Jaspal Singh 99155 66134 Dhanju, DLA Smt. Vijaya 97103 91515 Ramanathan, SO